

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5745  
ANSWERED ON:07.09.2011  
COMMERCIALISATION OF PRIMARY EDUCATION  
Mahato Shri Narahari;Roy Shri Nripendra Nath

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether big corporates are likely to venture into primary education as a profit making business by partnering with Government bodies;
- (b) if so, the details thereof;
- (c) the kind of public-private partnership system the Government envisages in the field of primary education;
- (d) whether new norms would allow entrepreneurs to incorporate their ventures as companies and get into education as a profit-making service; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (e): Profit making in education is not permissible in India. Only non-profit entities registered under the Societies Act, the Public Trusts Act or Section 25 of Companies Act can run schools in India. Government encourages partnership with civil society and non government organizations to universalize primary and upper primary education, specifically in the areas of mobilization & awareness building, training of School Management Committees (SMC) and Panchayati Raj Institutions (PRIs), development of curriculum, pedagogy and teacher training strategies, monitoring and watchdog role, and Model Schools in non- Educationally Backward Blocks.